

Date of Order: 15.05.2026

PUBLICATION NOTICE

IN THE HIGH COURT OF PUNJAB AND HARYANA AT CHANDIGARH

(Appellate Civil Jurisdiction)

J-29

ARB No. 157 of 2026 (O&M)

THE PUNJAB STATE COOPERATIVE SUPPLY AND MARKETING FEDERATION LTD
THROUGH ITS DISTRICT MANAGER MANSA

V/s

...Appellant

M/S SHRI RAM RICE AND GENERAL MILLS AND ANOTHER

...Respondent

Notice to:

RESPONDENT NO. 1: M/S SHRI RAM RICE AND GENERAL MILLS, DIYALPURA ROAD, BARETA THROUGH ITS SOLE PROPRIETOR KAMALDEEP S/O SH. MOHAN LAL.

RESPONDENT NO.2: KAMALDEEP S/O SH. MOHAN LAL, RESIDENT OF MULAZAM COLONY, HOUSE NO.67, BARETA, TEHSIL BUDHLADA, DISTRICT MANSA, PUNJAB

Whereas it is proved to the satisfaction of this Court that the above named respondent cannot be served in the ordinary manner, notice is hereby issued Under Orders 5 Rule 20 of CPC against him to appear in this Hon'ble Court on **10.07.2026 (Actual)** personally or through someone authorized by Law to Act for them/him or an Advocate of this Court to defend the above noted case, failing which it will be heard and decided ex-parte.

Given under my hand and the seal of this Court on 25th May, 2026.

Aruni DM
25/5/26

Superintendent (Civil Revision Branch)